

(b) if so, the reasons for not taking any steps by Delhi Police;

(c) whether Government will set up anti-begging and anti-hawkers drive in these important junctions before the Commonwealth Games; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Sir, there is no such proposal with the Delhi Police. Local Police maintains a sharp vigil at road crossings/intersections to keep the area beggar/hawker free.

(c) and (d) There is no proposal for any special drive before the Commonwealth Games. Beggars are being apprehended regularly under the Bombay Prevention of Begging Act, 1959 and the unauthorized hawkers are removed from non-hawking areas by the Municipal Corporation of Delhi (MCD).

Special relief package to Karnataka for restoration of damaged infrastructure

3088. DR. VIJAY MALLYA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government of Karnataka has requested a special package for restoration of damaged infrastructure caused by heavy rains and flood havoc in Karnataka State amounting to Rs. 3680.61 crores over three years; and

(b) what is the status of the proposed relief package given that the lifeline for the poor and needy are dependent on such relief?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) As per information received from Planning Commission, Government of Karnataka had submitted a proposal to Planning Commission *vide* letter dated 28.6.2010 requesting for a special Package for restoration of damaged infrastructure caused by heavy rains and flood havoc in Karnataka State amounting to Rs. 3680.61 crore over three years.

(b) The matter was examined in Planning Commission and the State Government was suggested to prepare a proposal for multilateral assistance for the restoration and rehabilitation of areas damaged by floods and submit it to Department of Economic Affairs for funding as Externally Aided Project (EAP).

Rescue and rehabilitation work for flood and cyclone hit areas

3089. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total amount given to Orissa and Bihar for the rescue, restoration and rehabilitation work for the flood of 2009 and whether all amount released from Government of India has already been utilized;

(b) whether Government is also funding for shelter cum school in flood and cyclone affected areas in Bihar and Orissa;

(c) if so, how many school cum shelter centres have already been constructed in 2009; and

(d) whether it is a fact that the Kosi Division Flood Control and Development Authority is not functioning in Bihar?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) The information is being collected and will be laid on the Table of the House.

Recruiting youths from fishermen community in coastal police stations

3090. SHRI NATUJI HALAJI THAKOR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the second phase of the coastal security scheme has been finalized by Government;

(b) if so, the details thereof along with the number of coastal police stations sanctioned by Government for each State including Gujarat;

(c) the details of coastal police stations sanctioned and functional under the current scheme and funds allocated thereon to Gujarat and other States; and

(d) whether there is any proposal to recruit youths preferably from fishermen community residing in coastal areas as police personnel in the coastal police stations?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) After 26/11 Mumbai incident, in depth analysis and critical review of the coastal security was carried out at different levels in the Government. In this context, many important decisions have been taken including the proposal to take up Coastal Security Scheme (Phase-II). An extensive exercise had been carried out by the Coast Guard in consultation with all the coastal States and Union Territories for further strengthening of coastal security requirements. The proposal is under examination in the Government. This proposal for Coastal Security Scheme (Phase-II) includes construction of new coastal police stations, jetties, procurement of motor boats, vehicles, and other related support system. After obtaining final approval of the competent authority, the implementation of the Coastal Security Scheme (Phase-II) would be carried out.

(c) The present Coastal Security Scheme is under implementation in nine coastal States including Gujarat and four Union Territories. The detailed information regarding coastal police stations sanctioned, functional under the current scheme and funds allocated thereon is given in Statement (See below).

(d) No, Sir.